

BAIL APPLICATION

FIR No. : 0003/2020

PS: NDRS

State v. Usman

U/S: 20 NDPS Act

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Ms. Zeba Parveen, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

It is submitted that it is not possible to have hearing through Video Conferencing. As such, she wants hearing in court itself.

At request, put up for reply, arguments and appropriate orders on 04.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

T. S. S. S. S.
28/4/20

BAIL APPLICATION

FIR No. : 157/19
PS: Kamla Market
State v. Mahima
U/S: 370/376/109/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Daviender Hora, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

It is submitted that it is not possible to have hearing through Video Conferencing. As such, he wants hearing in court itself.

At request, put up for reply, arguments and appropriate orders on 02.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

BAIL APPLICATION

FIR No. : 98/18
PS: Sadar Bazar
State v. Ranvir @Rang Lal
U/S: 302/307/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Shubham Gupta, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

Reply be filed by IO as well as Jail Superintendent concerned preferably through Electronic mode through Public Prosecutor concerned as per guidelines already circulated, on next date of hearing.

At request, put up for reply, arguments and appropriate orders on 02.05.2020

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

State Vs Arvind Kumar @ Babloo
FIR No. 036793/2019
PS.: Rajender Nagar
U/s: 379/411/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Anil Tomar, learned counsel for applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

At request of learned public prosecutor, put up for filing of reply, arguments and appropriate order through video conference for 02/05/2020.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

State Vs Hari Ram
FIR No. 213/2018
PS.: Lahori Gate
U/s: 395/412/120B/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Devender Hora, learned counsel for the applicant.
SI Yogesh Kumar in person.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed.

Having regard to the situation prevailing, instead of physical copy, learned counsel for the applicant is allowed to take photo of such reply in his mobile phone / electronic mode.

At request, put up for argument, appropriate order on 02/05/2020.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

BAIL APPLICATION

FIR No. : 44/20
PS: Darya Ganj
State v. Rashid
U/S: 376/509 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Ms. Zeba Parveen, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

It is submitted that it is not possible to have hearing through Video Conferencing. As such, she wants hearing in court itself.

At request, put up for reply, arguments and appropriate orders on 04.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

① 20

BAIL BOND

FIR No. : 73/17
PS: Gulabi Bagh
State v. Kanhaie Jha
U/S: 392/397/411 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Nishant Sharma, Ld. counsel for applicant/
accused.

Surety bond filed in terms of old bail bond dated
07.02.2019.

Put up for reply /report by SHO/IO concerned
regarding verification of the address and the security furnished
of the surety.

At request, put up for tomorrow i.e. 30.04.2020

at 2 pm.

At request, copy of this order be given dasti.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

Issued Bail Bond
29/4/20

State Vs Liyakat Ali @ Imran
FIR No. 29/2020
PS.: Civil Lines
U/s: 376/506 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Yash Kumar, proxy counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed.

It is stated that the main counsel is not available as he is living in Faridabad and could not enter in Delhi. It is further stated that learned counsel for the applicant is not interested in argument through video conference. As such, at request, put up for arguments in the court on 30/04/2020.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

State Vs Shehzada Khalid
FIR No. 29/2020
PS.: Jama Masjid
U/s: 336/387/506/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Ms. Zeba Praveen, proxy counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed.

It is stated that the main counsel is not available. It is further stated that learned counsel for the applicant is not interested in argument through video conference. As such, at request, put up for arguments in the court on 02/05/2020.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

BAIL APPLICATION

FIR No. : 30/2020
PS: Rajinder Nagar
State v. Lakhman Verma
U/S: 452/307/120 B IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Sanjay Singh, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

It is submitted that it is not possible to have hearing through Video Conferencing. As such, he wants hearing in court itself.

Put up for reply, arguments and appropriate orders on 01.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

15
29/4/20

BAIL APPLICATION

FIR No. : 327/19
PS: Crime Branch
State v. Inder Singh
U/S: 20 & 29 of NDPS Act

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Areeb Ahmad, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Arguments heard through Video Conferencing.

At request, next date of hearing is pre-poned to 01.05.2020. Further, date already fixed stands cancelled. Further, at request, this case be heard through Video Conferencing only. Further, the concerned staff is directed to tag all the main bail application as mentioned in present early hearing application alongwith this application for 01.05.2020.

Counsel for applicant is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

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29/4

BAIL APPLICATION

FIR No. : 054/2020
PS: Crime Branch
State v. Bali Khan
U/S: 20 NDPS Act

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Jai Subhash Thakur, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed by the IO.

It is submitted that it is not possible to have hearing through Video Conferencing. As such, he wants hearing in court itself.

Reply be sought from IO through proper channel in terms of instructions already issued by Ld. District & Sessions Judge (HQ).

Put up for reply, arguments and appropriate orders on 01.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

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Issued
29/4/20

State Vs Wasim
FIR No. 104/2020
PS.: Kotwali
U/s: 379/411/34 IPC

29.04.2020

Fresh application dated 28/04/2020 has been moved. It be checked and registered separately.

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Omkar Sharma, learned counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Let reply be called from the concerned Jail Superintendent from Rohini Jail for his ready reference.

Put up for **01/05/2020** through video conferencing.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

Issd
178

State Vs Raju Lal Jat
FIR No. 139/2011
PS.: I.P. Estate
U/s: 364A/302/120B IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Saurav Singh Tomar and Mr. Anand Kumar Dewidi, learned counsel for the applicant / accused.
IO is also present in some other matter.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Copy of the application be provided by the accused side to the IO.

Put up for filing of reply by the IO preferably in the manner provided as per the standing instructions by the Learned District & Sessions Judge(HQ) Delhi.

Put up for reply, argument and appropriate order and physical hearing as it is convenient to the learned counsel for the applicant at his request for 01/05/2020.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

State Vs Lokesh Kumar
FIR No. 348/2015
PS.: Nabi Karim
U/s: 392/397/411/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Sunil Kumar, Learned counsel for the applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed.

Heard in detail. In reply, it is stated that wife of applicant namely Ms. Monika is working in Delhi Police as constable and that there are three brothers of the accused to look after his mother. Thus, in these background, this court is not inclined to grant the interim bail to the applicant / accused for the reasons stated therein in the application. Hence, the same is dismissed. Copy of order be given dasti.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

State Vs Mohd. Rashid
FIR No. 400/2018
PS.: Kotwali
U/s: 324/308/341/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

It submitted by the learned LAC that in fact the present FIR is u/s 308IPC, however, the same relates inter-alia to section 307 IPC.

Reply filed.

Heard.

In view of the submissions made and the report that the accused Mohd. Rashid is an HIV patient and having regard to the above mentioned guidelines, applicant / accused is admitted to interim bail for a period of 45 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi

State Vs Karan @ Raj Karan
FIR No. 491/2015
PS.: Subzi Mandi
U/s: 307/120B/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Hemant Gulati, learned counsel for the applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Verification report dated 29/04/2020 of medical treatment filed.

Heard in detail.

In view of the report dated 29/04/2020 filed by Inspector Praveen Duggal, it is advised by the doctor that mother of the accused should go for surgery after lockdown, and having regard to the nature of offence which is u/s 307 IPC which does not fall within the guidelines issued by the Hon'ble High Court for granting interim bail and even otherwise on merit this court is not inclined to grant interim bail as prayed for. With these observations the present application is disposed off as dismissed. Copy of order be given dasti.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

State Vs Raj Kishore
FIR No. 54/2017
PS.: Kotwali
U/s: 394/397/324/411/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.
ASI Sita Ram in person.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed.

Heard. In view of the submissions made and the report that the accused Raj Kishore is an HIV patient and having regard to the above mentioned guidelines, applicant / accused is admitted to interim bail for a period of 45 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

State Vs Shallu
FIR No. 77/2019
PS.: I.P. Estate
U/s: 302/307/120B IPC & 27/54/59 Arms Act

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Rahul Malik, learned counsel for the applicant / accused.
IO in person.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed.

Heard. Having regard to the reply dated 29/04/2020 filed by the IO regarding illness of the daughter of the accused and although the offence is u/s 302 IPC but on merit having regard to the facts and circumstances of the case, the applicant is admitted to interim bail for a period of 30 days to look after her daughter, starting from today on furnishing personal bond as well as surety bond **in the sum of Rs. 10,000/- (each) before the Court concerned.** The present application stands disposed off accordingly. Learned counsel is at liberty to collect order dasti or through electronic mode.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

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BAIL APPLICATION

FIR No. : 113/18
PS: ODRS
State v. Salman
U/S: 302/201/397/412/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
None for applicant/accused.

On perusal of previous order dated 17.04.2020, it is revealed that present bail application is already dismissed by the court of Ms. Deepali Sharma, Ld. Duty Sessions Judge. As such, nothing survives in the present case.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

Tral
MS
29/4/20

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State Vs Farhal
FIR No. 140/2019
PS.: Darya Ganj
U/s: 302/147/149/34 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Hemant Chaudhary, learned counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed

Heard in detail. Further, I have gone through the facts of the present application and the arguments addressed. It is stated in the reply dated 29/04/2020 that there is brother who is aged about 19 years old to look after his ailing mother for which present interim bail application has been filed. Thus, having regard to the nature of offence which is u/s 302 IPC which does not fall within the guidelines issued by the Hon'ble High Court for granting interim bail and even otherwise on merit this court is not inclined to grant interim bail as prayed for. With these observations the present application is disposed off as dismissed. Copy of order be given dasti.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi/ 29.04.2020

State Vs Rafeeq
FIR No. 66/2019
PS.: Chandni Mahal
U/s: 363 IPC & 12 POCSO Act

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. S.N. Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed.

Heard. In reply filed, it is stated by the IO that the address provided by the accused was found incorrect and he may jump the bail and has no address, but having regard to the reasons stated in the present bail application and the guidelines issued by the hon'ble High Court, the applicant is admitted to interim bail for a period of 45 days starting from today on furnishing personal bond **in the sum of Rs. 10,000/- (each) to the satisfaction of the Jail Superintendent concerned.** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

28/4/20

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BAIL APPLICATION

FIR No. : 895/15

PS: Burari

State v. Rajesh S/o Ramesh

U/S: 419/420/467/468/471/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Jatan Singh, Ld. Counsel for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Part arguments heard through video conferencing.

IO is not present alongwith report.

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As such, issue notice to IO in terms of previous order to file the report preferably in the mode prescribed in the circular issued by Ld. District & Sessions Judge (HQ) regarding protocol for hearing through Video Conferencing.

Put up on 02.05.2020 at 12 noon.

Issued
2/5
(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

State Vs Jaid
FIR No. 34/2020
PS.: Kamla Market
U/s: 307 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Harish Kumar, learned counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Arguments heard on the application for preponement for the next date of hearing.

In view of the reasons mentioned, the next date of hearing is preponed from 25/05/2020 to 05/05/2020.

At request of learned counsel for applicant, put up for reply, argument, and appropriate orders on **05/05/2020**. Issue notice to IO for the next date of hearing accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

BAIL APPLICATION

FIR No. : 1/2019
PS: Subzi Mandi Railway Station
State v. Pankaj Rohilla @ Chottee
U/S: 395/397/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Daviender Hora, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

It is submitted that it is not possible to have hearing through Video Conferencing. As such, he wants hearing in court itself.

At request, put up for reply, arguments and appropriate orders on 02.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

Custody Parole of accused Kapil
FIR No. 366/2018
PS: Pahar Ganj
U/s: 392/397/325/354 IPC
State Vs Kapil

29/04/2020

Present: Mr. Pawan Kumar, Learned Addl. PP for the State is
available through electronic mode.
Mr. Iqbal Khan, learned counsel for the applicant /
accused.
ASI Abhey Raj in person.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors."; Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

By this order the interim bail application filed on 28/04/2020 of applicant / accused Kapil is disposed of.

In nutshell it is submitted that uncle of the applicant / accused has expired on 24/04/2020 and the ceremony (UTHALA) is on 30/04/2020 and that applicant / accused is the only son of his real uncle and his late uncle adopted him as he had no children. As such, it is prayed that he be granted interim bail for a period of six weeks.

In reply/report dated 29/04/2020 filed by ASI Abhey Raj, as also argued by Ld. Addl. PP for the state that there are serious allegations against the applicant/accused.

I have heard both the sides.

Having regard to nature of allegations against the present accused, stage of the trial and the reason for moving present

Enr. No.

2

Office / Chamber No.

IQBAL KHAN
En. No. : D/195/2011 (Advocate)
Ch. No. : K-111

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interim bail application, this court is not inclined to grant the interim bail as prayed in the present application. But *such accused Kapil is hereby granted custody parole for four hours for 30/04/2020 excluding traveling time to visit to attend such last rites / ceremonies.*

A copy of this order be sent to concerned Jail Superintendent with directions to make necessary arrangements **for visit of the applicant/accused Kapil on 30/04/2020 at 9863/6, Dv Gupta Road, Multani Dhanda, Pahar Ganj, Delhi for four hours.**

Learned counsel for the applicant / accused is at liberty to collect the order dasti or through electronic mode.

With these observations the present application is disposed of.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

I.O. (2)
State Vs Jagdish Kumar @ Gopal
FIR No. 58/2020
PS.: I.P. Estate
U/s: 376D/328 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Ashwani Gaur, learned counsel for the applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Vide this order, the anticipatory bail application under section 438 Cr.P.C. on behalf of accused dated 27/04/2020 filed through counsel is disposed of.

I have heard both the sides and have gone through the record.

In the present case, it is argued by the learned counsel that alleged place of offence in question is about 4 km away from the ITO; that allegations made in the FIR are baseless and incorrect. It is further stated that accused had consumed liquor with the accused side at the time of incident in question and they further ordered food online. It is stated that no incident as alleged took place at all and even accused

Contd.....

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was not sure about the same; that even the complainant initially did not want to report the incident.

On the other hand it is argued by the learned Addl.PP for the state that having regard to the reply filed by SI Narender Beniwal dated 29/04/2020, it is stated that offence is of serious nature u/s 376D IPC.

Present application is for anticipatory bail. Further no reasonable basis for apprehension of arrest is stated in the application or during argument. It is only stated that IO telephonically threatened to the accused side regarding arrest. In any case having regard to the nature of offence and the stage of the case and more importantly the prosecutrix has not supported the allegations in her statement u/s 164 Cr.PC, as stated by the IO, although, this court is not inclined to grant the relief as prayed for having regard to the nature of offence, but **IO is directed to give five working days notice to the applicant** on the addresses mentioned on the bail applications and also on the official address of the counsel as mentioned in the bail applications. In the meanwhile, the applicants shall join the investigations as and when called upon to do so.

The present anticipatory bail application is accordingly disposed of. Learned counsel is at liberty to collect order dasti or through electronic mode.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

Encl
29/4/20

I.O
B

State Vs Ajay
FIR No. 58/2020
PS.: I.P. Estate
U/s: 376D/328 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Ashwani Gaur, learned counsel for the applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Vide this order, the anticipatory bail application under section 438 Cr.P.C. on behalf of accused dated 27/04/2020 filed through counsel is disposed of.

I have heard both the sides and have gone through the record.

In the present case, it is argued by the learned counsel that alleged place of offence in question is about 4 km away from the ITO; that allegations made in the FIR are baseless and incorrect. It is further stated that accused had consumed liquor with the accused side at the time of incident in question and they further ordered food online. It is stated that no incident as alleged took place at all and even accused

Contd.....

28/4/20

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was not sure about the same; that even the complainant initially did not want to report the incident.

On the other hand it is argued by the learned Addl.PP for the state that having regard to the reply filed by SI Narender Beniwal dated 29/04/2020, it is stated that offence is of serious nature u/s 376D IPC.

Present application is for anticipatory bail. Further no reasonable basis for apprehension of arrest is stated in the application or during argument. It is only stated that IO telephonically threatened to the accused side regarding arrest. In any case having regard to the nature of offence and the stage of the case and more importantly the prosecutrix has not supported the allegations in her statement u/s 164 Cr.PC, as stated by the IO, although, this court is not inclined to grant the relief as prayed for having regard to the nature of offence, but **IO is directed to give five working days notice to the applicant** on the addresses mentioned on the bail applications and also on the official address of the counsel as mentioned in the bail applications. In the meanwhile, the applicants shall join the investigations as and when called upon to do so.

The present anticipatory bail application is accordingly disposed of. Learned counsel is at liberty to collect order dasti or through electronic mode.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

:2:

was not sure about the same; that even the complainant initially did not want to report the incident.

On the other hand it is argued by the learned Addl.PP for the state that having regard to the reply filed by SI Narender Beniwal dated 29/04/2020, it is stated that offence is of serious nature u/s 376D IPC.

Present application is for anticipatory bail. Further no reasonable basis for apprehension of arrest is stated in the application or during argument. It is only stated that IO telephonically threatened to the accused side regarding arrest. In any case having regard to the nature of offence and the stage of the case and more importantly the prosecutrix has not supported the allegations in her statement u/s 164 Cr.PC, as stated by the IO, although, this court is not inclined to grant the relief as prayed for having regard to the nature of offence, but **IO is directed to give five working days notice to the applicant** on the addresses mentioned on the bail applications and also on the official address of the counsel as mentioned in the bail applications. In the meanwhile, the applicants shall join the investigations as and when called upon to do so.

The present anticipatory bail application is accordingly disposed of. Learned counsel is at liberty to collect order dasti or through electronic mode.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

State Vs Ram Gopal @ Bunty
FIR No. 58/2020
PS.: I.P. Estate
U/s: 376D/328 IPC

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.
Mr. Ashwani Gaur, learned counsel for the applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Vide this order, the anticipatory bail application under section 438 Cr.P.C. on behalf of accused dated 27/04/2020 filed through counsel is disposed of.

I have heard both the sides and have gone through the record.

In the present case, it is argued by the learned counsel that alleged place of offence in question is about 4 km away from the ITO; that allegations made in the FIR are baseless and incorrect. It is further stated that accused had consumed liquor with the accused side at the time of incident in question and they further ordered food online. It is stated that no incident as alleged took place at all and even accused

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State Vs Narender Rana
FIR No. 024/2020
PS.: Gulabi Bagh
U/s: 323/376 IPC

29.04.2020

File is taken up today at the request of Mr. Sagar Dhama learned counsel for applicant / accused as it is stated that in the order dated 18/04/2020 wrong attendance of learned LAC counsel Mr. S.N.Shukla instead of his name was marked.

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through electronic mode.

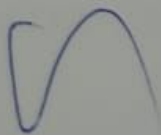
Mr. Sagar Dhama, learned counsel for applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Heard. Previous record perused.

It appears that on 18/04/2020 there were two independent interim bail applications i.e. one by LAC counsel through Jail Superintendent concerned and another through the present private counsel Mr. Sagar Dhama. Both the advocates were present on that day.

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As such, it is noted accordingly. Independent of Mr. S.N.Shukla, as such Mr. Sagar Dhama also appeared and perused the same prayer on the last date of hearing i.e. 18/04/2020. But, attendance of Mr. Sagar Dhama is not reflected in the previous ordersheet. Accordingly order dated 18/04/2020 is clarified to that extent. Copy of this order be given dasti to the applicant through his private counsel Mr. Sagar Dhama.

The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

20
State Vs Ravinder Singh @ Ravi
FIR No. 309/2019
PS.: Crime Branch
U/s: 15/25/29 NDPS Act 1985

29.04.2020

Present: Mr. Pawan Kumar Learned Addl. PP for State is available through video conferencing
Mr. Vinod Charan, learned counsel for applicant through video conferencing.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Heard through video conferencing.

It is argued by the learned counsel for the accused that wife of accused is pregnant and is at the advance stage; that the copy of medical certificate in this regard is annexed alongwith the present bail application alongwith Panchayat certificate. It is further stated that there is no other adult member to lookafter his wife. It is further stated that mother of the accused is ill.

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On the other hand, it is argued by the learned Addl.PP for the state that accused is charged with the offence for which there is a minimum punishment for 10 years and which is punishable upto 20 years and the same is under NDPS Act.

Although, this court is having some sympathy regarding the medical condition of his wife but having regard to the nature of offence and all over circumstances of the present case, this court is not inclined to grant the interim bail particularly when the quantity involved is a 'commercial quantity'.

With these observations, the present application is dismissed. Learned counsel for accused is at liberty to collect order dasti or through electronic mode.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
29.04.2020

BAIL APPLICATION

FIR No. : 182/17
PS: Kamla Market
State v. Arsalan
U/S: 392/397/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. S.N. Shukla, Ld. LAC for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Report from Jail Superintendent not received so far.
Be awaited.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

AT 2 pm.

Reply received from Jail Superintendent concerned.
In para-5 and 6 of reply dated 28.04.2020, the concerned

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Deputy Superintendent, Jail no. 4 has admitted that inadvertently Section 395 IPC was not mentioned in the original bail application moved through DLSA through Jail Superintendent concerned.

Heard. Record perused.

Submissions already heard.

As such, it appears that order dated 23.04.2020 passed by the duty Sessions Judge was on the basis of Section 392 and 397 IPC only and the factum of 395 IPC was not brought before him. As such, same is not covered in the directions by Hon'ble High Court. Even otherwise, having regard to the fact of the present case, this court is not inclined to grant the interim bail. As such, order dated 23.04.2020 is clarified/modified accordingly. With these observations, present bail application is dismissed including because of suppression of facts.

Copy of this order be sent to Jail Superintendent concerned. Further, a copy of this order be sent to Ld. Secretary, DLSA Concerned.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

BAIL APPLICATION

FIR No. :143/19

PS: Wazirabad

State v. Deepak Kumar

U/S: 302/498A/304B/201 IPC

29.04.2020.

(Arguments heard through Video Conferencing)

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State

(through electronic mode)

Sh. Sanjay Mishra, counsel for applicant/

accused (through electronic mode)

IO is present in person.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Report filed by Insp. Gulshan Gupta PS Wazirabad. Same is taken on record.

Arguments in detail heard over Video Conferencing.

Apart from the detailed submissions mentioned in the present bail application, it is particularly pointed out in arguments by Ld. Counsel for accused that the deceased was having an affair with one Rahul whose statement is recorded in the present case. That she wanted to marry such Rahul. It is further pointed out that before death, she talked over half an

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hour with Rahul over mobile. Ld. Counsel further pointed out para-28 of the present application and argued that it is not the demand of dowry which is the reason of the death. In fact the accused committed suicide and section 302 IPC or 304 B IPC are not attracted at all. In fact the accused/applicant Deepak Kumar was not found present at the time of incident/death.

On the other hand, in reply dated 29.04.2020, it is pointed out by IO Insp. Gulshan Gupta that present chargesheet is filed under section 304B , 498A, 201 IPC. That although chargesheet is filed but the conduct of the accused was not satisfactory and was suspicious and they cremated the deceased hastily and falsely informed the cause of death as heart attack. Further, the chunni with which deceased hanged herself was also stated to be burnt and this way they destroyed the evidence intentionally. Further, there are allegations of cruelty.

Having regard to the ambit of Section 304B IPC which include occurrence of death of a woman otherwise than under normal circumstances and the reply filed by the IO and arguments addressed by Ld. Addl. PP for the state and the statement on record, this court is not inclined to grant bail to the accused at this stage. Hence, same is dismissed.

Counsel for accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

BAIL APPLICATION

FIR No. : 485/14

PS: Timarpur

State v. Pramod & Ors.

U/S: 397/307/308/325/341/365/411 IPC

29.04.2020.

(Arguments heard through Video Conferencing)

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Vikram Singh Saini, counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

It is argued that conduct of accused is satisfactory. He was granted interim bail 6-7 times earlier also. That he is in custody and trial is likely to take some time.

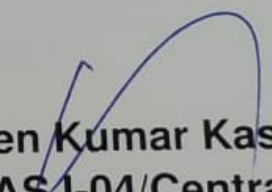
On the other hand, it is submitted by Ld. Addl. PP that the offence charged against the accused involved Section 307 IPC apart from other offences. As such, interim bail be not granted.

It is not the case of the accused that the ward/jail

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where he is lodged, any case of COVID-19 is reported. Further, he does not fall under the category of guidelines given by the Hon'ble High Court for interim bail. Under these circumstances, this court is not inclined to grant interim bail to the accused. Same is dismissed accordingly.

Counsel for accused is at liberty to collect the order dasti or through electronic mode.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

BAIL APPLICATION

FIR No. : 535/14
PS: Roop Nagar
State v. Rizwan Iqbal
U/S: 392/411/413/414/506/120B IPC

29.04.2020.

(Arguments heard through Video Conferencing)

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Amzad Khan, counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Report filed by SHO Roop Nagar. Same is taken on record.

Arguments in detail heard over Video Conferencing.

It is inter alia stated in the application as also argued by Ld. Counsel for accused that his father is seriously ill and having breathing problem. It is further stated that there is a change in circumstances. Although, his father has completed the quarantine period and out of apprehension of COVID-19

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disease but suffering from critical asthma and cannot breath without oxygen cylinder and is recommended complete bed rest. It is further stated that due to lock-down, there is no likelihood to tamper with evidence. That he is earlier granted three days interim bail. It is further stated that it is a Ramzan month . It is further argued that Section 413 IPC is not made out.

On the other hand, it is submitted by Ld. Addl. PP for the state that based on previous orders that his application was rejected by trial court as well as by Hon'ble High court as stated in the reply dated 29.04.2020 filed by SHO concerned.

Having regard to the Section involved including Section 413 IPC(whether same is made out or not is a matter of trial), and that his bail application was recently dismissed by trial court and Hon'ble High Court and thereafter in view of this, there is no material change in the circumstance, this court is not inclined to grant interim bail on the basis of grounds raised in the application. Hence, same is dismissed.

Counsel for accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

BAIL APPLICATION

FIR No. : 39/19
PS: Lahori Gate
State v. Vinod @ Dada
U/S: 394/397/307/411 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Harsh Hardy, Ld. Counsel for applicant/
accused (through electronic mode).

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Hearing held through Video Conferencing.

Apart from the contention raised in the present interim bail application, it is argued that even accused himself is not well but no supporting documents for such alleged ailment of accused is placed on record. Further, despite opportunity given that let record of ailment of accused be called from Jail Superintendent concerned, Ld. counsel stated that his application be heard on merit on the basis of ground/material stated in present application.

Heard from both sides.

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It is rightly pointed out by Ld. Addl. PP for state that such ailment of mother is old documents and are of July, 2019. Further, having regard to condition prevailing, it would not be in the interest of justice to grant the accused interim bail for the reasons stated therein and as such, this court is not inclined to grant interim bail as prayed for.

Counsel for accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

IN

IN RE:
State

At 1.25 pm

At this stage

Replies filed by SI Mahesh Kr Bhargav PS Kamla Market and SI Giriraj PS Kamla Market. Same are taken on record.

Put up on date already fixed i.e. 02.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

BAIL APPLICATION

FIR No. : 157/19
PS: Kamla Market
State v. Mahima
U/S: 370/376/109/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Daviender Hora, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

It is submitted that it is not possible to have hearing through Video Conferencing. As such, he wants hearing in court itself.

At request, put up for reply, arguments and appropriate orders on 02.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

At 1.30 pm

At this stage

SI Vijay Kumar from PS Sadar Bazar has filed the report. Same is taken on record.

Put up on date already fixed i.e. 02.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020

BAIL APPLICATION

FIR No. : 98/18
PS: Sadar Bazar
State v. Ranvir @Rang Lal
U/S: 302/307/34 IPC

29.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Shubham Gupta, Ld. Counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in *Suo Motu* W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed.

Reply be filed by IO as well as Jail Superintendent concerned preferably through Electronic mode through Public Prosecutor concerned as per guidelines already circulated, on next date of hearing.

At request, put up for reply, arguments and appropriate orders on 02.05.2020

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
29.04.2020